

Indian Airlines Flights to Kabul

3341. SHRI P.M. SAYEED:
DR. B.L. SHAILESH:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Indian Airlines pilots refused to operate flights to Kabul in the first week of November, 1988;

(b) if so, the reasons therefor and whether some flights to Kabul had to be cancelled as a result thereof;

(c) the present position regarding these flights; and

(d) the loss suffered by the Indian Airlines due to such cancellations?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) to (c) No, Sir. The pilots did not refused to operate, but they apprehended certain hazards in the operation of flights to Kabul. Flights to Kabul are not suspended on regular basis.

Operation of flights to Kabul depends upon the availability of B-737 aircraft and the situation and is decided on day-to-day basis.

Year	Cases reported	Challaned	Convicted
1986	64	57	—
1987	79	60	—
1988	70	35	—

(upto 30.9.88)

Dowry Offers to IAS Probationers

A Memorandum of Understanding at airline level has been reached on 18.11.88 wherein Ariana Afghan have agreed to operate two weekly flights on Kabul/Delhi sector for Indian Airlines w.e.f. 1.12.88. Indian Airlines is guaranteed profitability irrespective of the revenue generated. There has been no regular suspension of flights to Kabul.

(d) No loss has been suffered by Indian Airlines.

Dowry Deaths In Delhi

3342. SHRIMATI KISHORI SINHA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Delhi has registered the largest number of dowry deaths in 1987 and in the first nine months of 1988 as compared to earlier years; and

(b) how many of these cases have led to prosecutions and how many to convictions?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b). Yes, Sir, Comparative figures and disposal of cases are given below:-

state:

3343. SHRIMATI KISHORI SINHA : Will the PRIME MINISTER be pleased to

(a) whether it has come to the notice of Government that IAS probationers are being